# CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No. 414/2015 in OA 2284/2014 MA 1911/2014

# this the 15<sup>th</sup> day of December, 2015

# Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. K.N.Shrivastava, Member (A)

- Ratan Pal (Chaudhary),
   S/o Shri Sohan Singh,
   NDMC, Prashant Vihar,
   Sector-14, Rohini, Delhi.
   Aged about 58.
- Desh Pal Singh (Chaudhary),
   S/o Shri Pritam Singh,
   NDMC, Civil Line Zone,
   Dr. Mukherjee Nagar, Delhi.
   Aged about 52.
- Kailash Ram (Chaudhary),
   S/o Shri Gajraj,
   SDMC, Greater Kailash, New Delhi.
   Aged about 50.
- Prem Prakash (Chaudhary),
   S/o Shri Vardhu Ram,
   SDMC, West Zone, Delhi.
   Aged abut 54 years.
- Jagpal (Chaudhary),
   S/o Shri Nepal Singh,
   SDMC, Central Zone, Jangpura, Delhi.
   Aged about 53 years.
- Ranbir (Chaudhary),
   S/o Shri Richpal Singh,
   NDMC, Rohini Zone, Ward No.60,
   Deepali Colony, Rohini, Delhi.
   Aged about 61 years.

- 7. Ramvaran (Chaudhary), S/o Shri Singar Singh, SDMC, Central Zone, Amar Colony, Lajpat Nagar, New Delhi. Aged about 59 years.
- Daya Shankar (Chaudhary),
   S/o Shri Brij Bihari,
   SDMC, West Zone, Paschim Puri,
   Madipur, New Delhi.
   Aged about 62 years.
- 9. Arvind Kumar (Chaudhary),
  S/o Shri Dahu Paswan,
  EDMC, Shahdara South, Delhi.
  Aged about 50 years. .... Petitioners

(By Advocate: Ms. Garima Sachdeva for Ms. Ankita Patnaik)

#### **VERSUS**

- Dr. Puneet Kumar Goel
   Commissioner
   South Delhi Municipal Corporation
   Dr. S.P.Mukherjee, Civic Center
   J.L.Nehru Marg
   Minto Road
   New Delhi 110 002
- Shri P.K.Gupta
   Commissioner
   North Delhi Municipal Corporation
   Dr. S.P.Mukherjee
   Civic Center
   J.L.Nehru Marg
   Minto Road
   New Delhi 110 002

.... Respondents/Contemnors.

(By Advocate: Shri R.K.Jain for R-1 Shri R.N.Singh and Shri Manjeet Singh Reen for R-2)

## **ORDER (ORAL)**

## By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

- 2. When this matter is taken up for hearing, the learned counsel for the respondents submits that they have fully complied with the orders of this Tribunal by passing orders dated 23.09.2015 and 14.12.2015.
- 3. In the circumstances, nothing survives in the Contempt Petition. Accordingly, the same is closed and notices are discharged. However, the applicant is at liberty to question the orders now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(K.N.SHRIVASTAVA) Member (A) (V. AJAY KUMAR) Member (J)

/uma/